

FORM NO. 21

[See rule 37(7)]

Form for notification of agricultural extension project under section 47(1)(a)

Sl. No.	Particulars of the applicant		
1.	Name of the applicant	(refer Note 1)	
2.	Address	(refer Note 2)	
3.	Permanent Account Number		
4.	Reference No. of the application		
5.	Date of the application	(dd/mm/yyyy)	
Details of the agricultural extension project			
6.	Title		
7.	Purpose		
8.	Date of commencement of the project	dd/mm/yyyy	
9.	Duration of the project in months		
10.	Tax year(s) for which the project is being notified		
11.	Total expenses likely to be incurred for the project (other than cost of land or building) (in ₹)		
12.	Amount, if any, to be charged from each beneficiary of the project		
13.	Conditions, if any, subject to which the project is notified	Sl. No.	Condition
		(i)	
		(ii)	
<i>(Repeat, if required)</i>			

Place:

Signature

Date:

Name:

Designation:

Copy to:

- (1) The applicant.
- (2) Ministry of Agriculture, Government of India
- (3) Commissioner of Income-tax
- (4) The Department of Agriculture of the concerned State
- (5) The Agriculture Technology Management Agency (ATMA) of the concerned District(s).

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.